

(b) whether Government are also aware that visible detection and scientific identification of adulterants is difficult and time consuming; and

(c) if so, what steps Government have taken to check adulteration of edible oils, vanaspati and pure ghee during the last one year in the country?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE; SHRI S. KRISHNA KUMAR) : (a) According to Annual Report on working of P.F.A. Act in the country for the year 1984, based on the figures collected from State Governments, the percentage of adulteration in edible oils, vanaspati and ghee are as follows:—

(1) Edible oils and vanaspati

.. 17.3 percent (2) Butter, ghee and milk products 16.35 per cent

Scientific identification of adulterants can be done only in a chemical laboratory.

(c) The State Governments have been advised to keep a vigil on quality of food stuff including edible oils and fats.

12 NOON

Message from the President

MR. CHAIRMAN: I have to inform Members that the following Message dated the 13th March 1986 has been received from the President:

"I have received with great satisfaction the expression of thanks by the Members of the Rajya Sabha for the Address which I delivered to both Houses of Parliament assembled together on 20th February, 1986."

PAPERS LAID ON THE TABLE

I. Report and Accounts (1984-85) of the Hospital Services Consultancy Corporation (India) Limited. New Delhi and related papers.

II. Report and Accounts (1984-85) of the Pasteur Institute of India, Coonoor and related papers.

III. Report and Accounts (1984-85) of the All India Institute of Medical Sciences, New Delhi and related papers

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR): Sir, I beg to lay on the Table:—

1. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Second Annual Report and Accounts of the Hospital Services Consultancy Corporation India Limited, New Delhi, for the year 1984-85, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) above.

Placed in Library. See LT—2281/86 for (1) and (2)]

A copy each (in English and Hindi) of the following papers:—

II (a) Annual Report and Accounts of the Pasteur Institute of India, Coonoor, for the year 1984-85, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. Placed in Library. See No. LT—2340/86 for (a) to (c)].

III (a) Twenty-ninth Annual Report and Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1984-85, under section 19 of the All India Institute of Medical Sciences Act, 1956.

(b) Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1984-85 and Audit Report thereon, under sub-section (4) of the section 18 of the All India Institute of Medical Sciences Act, 1956.

(c) Review by Government on the working of the Institute.

(d) Statement giving reason for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. LT—2282/86 for (a) to (d)].

I Statement giving reasons for not laying the report and audited Accounts (1984-85) of the Central Council of Indian Medicine, New Delhi

II. Statement giving reasons for not laying the Report and Audited Accounts (1984-85) of the Central Research Institute for Yoga, New Delhi.

III. Statement giving reasons for not laying the Report and Audited Accounts (1984-85) of the Vishwayanat Yogashram, New Delhi.

IV. Statement giving reasons for not laying the Report and Audited Accounts (1984-85) of the Central Council for Research in Yoga and Naturopathy, New Delhi.

V Notification of the Ministry of Health and Family Welfare (Department of Health).

SHRI S. KRISHNA KUMAR: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

I. Statement giving reasons for not laying the Annual Report and Audited Accounts of the Central Council of Indian Medicine, New Delhi, for the year 1984-85, within the stipulated period. [Placed in Library. See No. LT—2283/86].

II. Statement giving reasons for not laying the Annual Report and Audited Accounts of the Central Research Institute for Yoga, New Delhi, for the year 1984-85, within the stipulated

period.

[Placed in Library. See No. LT—2284/86].

III. Statement giving reasons for not laying the Annual Report and Audited Accounts of the Vishwayanat Yoga Ashram, New Delhi, for the year 1984-85, within the stipulated period.

[Placed in Library. See No. LT—I 2285/86].

IV. Statement giving reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1984-85, within the stipulated period.

[Placed in Library. See No. LT—2286/86].

V. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health), under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—

(i) G.S.R. No. 293(E), dated the 23rd March, 1985, publishing the Prevention of Food Adulteration (Third Amendment) Rules, 1985.

(ii) G.S.R. No. 587(E), dated the 17th July, 1985 publishing the Corrigendum to the Government Notification No. 293(E), dated the 23rd March, 1985.

(iii) G.S.R. No. 746(E), dated the 20th September, 1985, publishing the Prevention of Food Adulteration (Seventh Amendment) Rules, 1985.

(iv) A copy (in Hindi) of the Ministry of Health and Family Welfare (Department of Welfare) Notification G.S.R. No. 748(E), dated the 23rd September, 1985 publishing a Corrigendum to Hindi version of the Government Notification G.S.R. No. 587(E), dated the 17th July, 1985. [Placed in Library. See No. LT—2280/86 for (i) to (iv)].

I Report (1984-85) on the working of the Commission of Railway Safety.

II Notification of the Ministry of Tourism and Civil Aviation.